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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1176/96

Date of Order: 11.10.96

BETWEEN :

Dr. (Mrs ) Lakshmi K.Rao

.. Applicant

AND

1. The Under Secretary to the Govt. of India, Ministry of Health & Family Welfare, Nirman Bhavan, New Delhi.
2. The Director, SWP, National Police Academy, Hyderabad.
3. The Additional Director, Central Govt. Health Scheme (CGHS) Kendriya Swasthya Bhavan, Prakash Nagar, Near Air Port, Begumpet, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. Ch. Jagannatha Rao

Counsel for the Respondents

.. Mr. V. Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN)

O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Heard Mr. Ch. Jagannatha Rao, learned counsel for the applicant and Mr. V. Rajeswara Rao, learned standing counsel for the respondents.

2. The applicant in this OA was transferred to Delhi in the same capacity with immediate effect vide the impugned order No. A.35012/8/90-CHS-II, dated 13.9.96 (A-1). This order is challenged in this OA.

3. The applicant now submits that the impugned order is reported to have been issued at her request. She submits that she has not made any request so far to transfer <sup>her</sup> out of Hyderabad

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and especially to Delhi. She has not submitted any representation to cancel her transfer to Delhi in terms of order dated 13.9.96. In view of the above, she should now submit a detailed representation within 7 days from today addressed to R-1 and sending the same by R.P.A.D. or by Speed Post or through Courier service. If no such representation is received by R-1 on or before 22.10.96 the respondents are free to insist on carrying out the transfer. If her representation is received by 22.10.96 by R-1 the same should be disposed of expeditiously by the competent authority. In that case the transfer of the applicant should not be insisted upon till the disposal of the representation.

4. It is stated that nobody is posted with the applicant in the S.V.P.National Police Academy so far. If so, she should be allowed to continue till such time the direction as above is complied with, by putting her back to S.V.P.National Police Academy even if she is relieved from the post, on production of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs.

*On*  
( R. RANGARAJAN )  
Member (Admn.)

Dated: 11th October, 1996

(Dictated in Open Court)

*Amber*  
11/10/96.

D. R. (S)

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